

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-413/2015

IN THE MATTER OF:

Dinesh Kumar

.... Applicant/petitioner

Vs.

AEI Lamination Pvt. Ltd.

.... Respondent

Order under Section 433(e), 434 of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Deepal Thukral, Mr. Vikas Gupta,
Advocates

For the Respondent : Mr. K.G. Sharma, Advocate

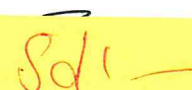
ORDER

On a request made on behalf of the Counsel for the respondent, hearing is deferred as he has no hearing aid machine with him, which makes it difficult to communicate.

In the meanwhile, parties may file any other documents admissible under the law.

List the matter on 16th March, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)